


F. No. J-11019/1/2023-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi
Dated the 19th April, 2023

ORDER


In view of the DO letter dated 18.07.2016 of Secretary, Department of Revenue, Ministry of Finance and subsequent order dated 13.01.2021 passed by Hon'ble High Court of Calcutta in ITAT No. 55 of 2020, it has been decided by the competent authority that litigation work of the Income Tax Department at Kolkata before the High Court of Calcutta (PB) at Kolkata, which was so far being handled by the Branch Secretariat, Department of Legal Affairs at Kolkata, shall be handled by the Income Tax Department by making their own arrangement i.e. through the Advocates on the panel of Central Board of Direct Taxes (CBDT).

2. All the pending briefs of the Income Tax appeals, references, writ petitions, wealth tax, gift tax and estate duty matters etc., will be handed over by the In-charge, Branch Secretariat, Kolkata to the Income Tax Department, Kolkata within a period of 15 days from the date of receipt of this order.
3. The panel of counsel of this Department for conducting Income Tax litigations before the High Court of Calcutta at Kolkata shall continue to attend the matters till a new panel of Advocates is formed by the Income Tax Department / CBDT.
4. The Commissioner of Income Tax (Judicial), Kolkata will take over all the briefs of their pending matters from the In-charge, Branch Secretariat, Kolkata.
5. Principal Chief Commissioner of Income Tax, Kolkata is requested to take all necessary steps to form new panel of Advocates in accordance with CBDT Instructions No. 07/2016 and 06/2016 both dated 07.09.2016, preferably within three months from the date of this order.


(Vijay Kumar Sharma)
Joint Secretary & Legal Adviser

Copy to:

1. PS to Hon'ble MLJ/ Sr. PPS to Hon'ble MSLJ.
2. Sr. PPS to Law Secretary/PSO to AS (RSV)/PSO to AS (RM)/Sr. PPS to AS (ARR)/ Sr. PPS to JS&LA (SA) / PSO to JS(PS).
3. Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.
4. The Chairman, CBDT, North Block, New Delhi.
5. The Pr. Chief Commissioner of Income Tax, Ayakar Bhawan, Kolkata.
6. The Commissioner of Income Tax (Judicial), Kolkata.
7. Registrar General, High Court of Calcutta (PB) at Kolkata.
8. Registrar, Original / Appellate side, High Court of Calcutta (PB) Kolkata.
9. The In-charge, Branch Secretariat, Kolkata, Chennai, Bengaluru and Mumbai.
10. The In-charge, Central Agency Section, Supreme Court, New Delhi.
11. Shri Asok Kumar Chakrabarti, Additional Solicitor General of India for High Court of Calcutta.
12. NIC for uploading a copy of this order on website of the Department.
13. Office / spare copies.


19/04/2023

(Lakka Muneswara Rao)
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